

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.334/MP/2026

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Article 12 of the Power Purchase Agreement dated 19.06.2025 executed between the Respondents seeking declaratory relief qua the change in rate of Goods and Services Tax on renewable energy devices under Notification No.9/2025-Central Tax (rate) as being a Change in Law event under the said Article 12 of the PPA.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : ACME Renewtech Fifth Private Limited and Anr.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Suparna Srivastava, Advocate, DVC
Ms. Sunidhi Singh, Advocate, DVC
Ms. Bhairavi, Advocate, DVC
Ms. Surbhi Gupta, Advocate, DVC
Shri Aniket Prasoon, Advocate, ACME
Shri Adarsh Bhardwaj, Advocate, ACME

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking declaration and implementation of the benefit arising from the reduction in GST rates on renewable energy devices from 12% to 5% pursuant to Notification No. 9/2025-Central Tax (Rate) dated 17.09.2025.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within four weeks thereafter.

3. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

